

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 353 of 2002

Applicant (s) Navsingh Sethi Respondent (s) ... London & Induscons.....

Advocate for Applicant (s) ... Mr. P. K. Padhi Advocate for Respondent (s)

1. The application is filed by Navsingh Sethi, a resident of Cuttack, Odisha, against London & Induscons, a company registered in Cuttack, Odisha, for recovery of Rs. 4000/-.

2. The application is filed for stay of recovery of the amount.

3. The application is filed under Annexure-3 of the Rules of the Central Administrative Tribunal.

4. The application is filed for direction to the Appellate Authority to dispose of the appeal expeditiously.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~I.P.O/B.D. for Rs.50/- filed
For Registration please.~~

Memo for to-day.

Pl
23/5/02
S.O.

23.5.02

For Admonition stay
Copy Sealed.

Q
Qmew

REGISTER

23/5/2002
Registra

Or. No. 1 dated 23.5.2002

Applicant having faced a penalty of recovery of Rs.4000/- has preferred an appeal dated 20.5.2002 under Annexure-3. He has also prayed to the Appellate Authority in the said appeal (under Annexure-3) for stay of recovery of the aforesaid amount, till disposal of the appeal. In the present O.A. the applicant has virtually prayed for a direction to the Appellate Authority to dispose of the appeal expeditiously and to

2
O.A. 353/02

grant stay of the recovery, ordered by the original authority.

In the said premises, after hearing the Advocate for the Applicant and Shri A.K.Bose, Sr. Standing Counsel (on whom a copy of O.A. has been served) this Original Application is disposed of with a direction to the Director of Postal Services, Berhampur Region, Berhampur (Appellate Authority) (Res. 2) to call for the report from the original authority and pass necessary orders on the appeal dated 20.5.2002 (under Annexure-3) filed by the Applicant; as expeditiously as possible. Till ~~the~~ disposal of Appeal under Annexure-3, as directed above, Respondents are directed not to effect recovery of the amount, as aforesaid, from the salary of the Applicant.

With the above observation and direction this O.A. is disposed of, but without any order as to costs.

Yashpal
23/05/2002
MEMBER (JUDICIAL)

Later: Send copies of this order, along with copies of the O.A., to Respondents at the cost of the Applicant, on whose behalf Shri Pashi undertaken to file the required postages by 24.5.2002.

Upon filing of the required postages, free copies of the order be handed over to the counsels of both sides.

Yashpal
23/05/2002
MEMBER (JUDICIAL)

Postal registrars b/fed.
Copy of order off.
23/5/02 issued to the
Counsel for both
sides.

R. 21/5
S.O.

NY
31/5/02

The Copy of order
off. 23/5/02 and O.A. copy
issued to all the resp'ts.
by Regd./A.D. Posts.

R. 21/5
S.O.

NY
19/6/02